

BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

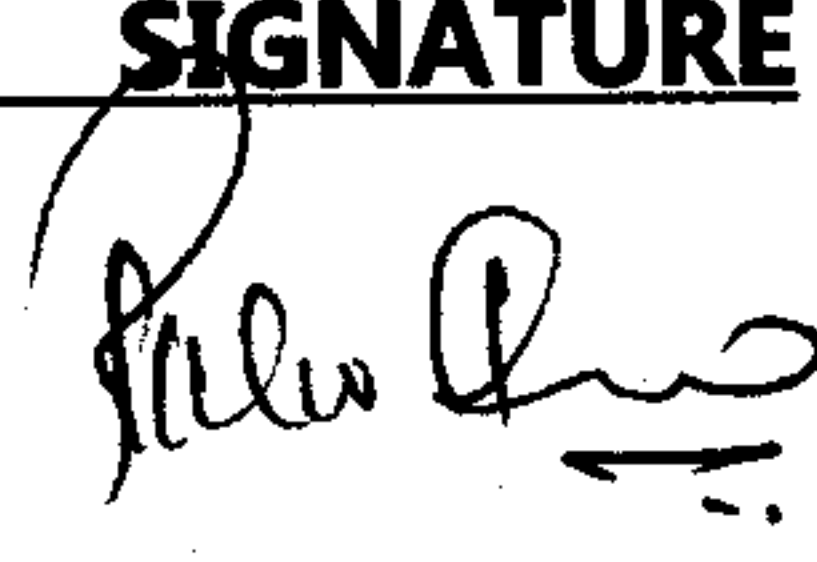
C.P. (I.B) No.59 /9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2018

Name of the Company: Global Concepts
V/s.
Lactose (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Raju Kothari	Advocate	Applicant	
2.				

ORDER


Learned Advocate Mr. Raju Kothari present for Operational Creditor/ Petitioner.
None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Registry is directed to give ^{one} ~~on~~ more reminder to Respondent.
Adv.

List the matter on 27.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 6th day of March, 2018.